

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 306
IA-1099/2023
In
IB-482(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Rachna Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Mr. Sanidhya Kumar, Advocates.

For the RP : Mr. Naveen Kumar Jain RP in person and Kushal Bansal Adv

For the Respondent : Mr. Mohit Nandwani Adv

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1099/2023:-

In compliance with the order dated 26.04.2024, the Resolution Professional has filed written note.

Order **reserved**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)